

STATEMENT III

Number of category-wise job-seekers on the live register of employment exchanges in the country

<i>Category of job-seekers</i>	<i>Year/Period (at the end of)</i>	<i>Number (in thousands)</i>
1. All jobseekers	1991	36299.7
2. Women	1991	7307.7
3. Educated (Matric & above)	1990 (June)	20122.5
4. Scheduled Castes	1991 (June)	4560.1
5. Scheduled Tribes	1991 (June)	1167.8
6. Physically Handicapped	1991 (June)	303.0

Incentives to units using bagasse for paper production

308. SHRI SHANKARRAO KALE: Will the PRIME MINISTER be pleased to state:

(a) the incentives being given by the Union Government to the Units using Bagasse for paper production;

(b) whether these incentives are adequate; and

(c) if not, whether there is any proposal to increase the incentives to these units?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (PROF P.J. KURIEN): (a) to (c). Undertaking measures for the sustained growth of the paper industry is a continuous process. Government encourage the use of bagasse for manufacture of paper and have exempted units, based on use of minimum 75% pulp from bagasse and other non-conventional raw materials, from industrial licensing. Manu-

facture of writing, printing and kraft paper from minimum 75% pulp derived from bagasse is fully exempted from excise duty.

[Translation]

Allotment of Government Flats to IAS Officers

309. SHRI LAL BABU RAI: will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the allotment of Government flats on tenure basis in Delhi is meant for only I.A.S. officers and not for the officers of the Central Services Working on central deputation;

(b) if so, the reasons therefor; and

(c) the steps taken by the Government to remove this discrimination?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) and (b).

Tenure pool accommodation is earmarked all India services officers of LAIAS, IPS and Indian Forest Service Officers, in view of the fact that officers of these services come on posting to Delhi on a fixed tenure.

(c) A proposal to extend the scope of the tenure pool to officers of Central Services Working on central deputation is under examination.

[*English*]

Amendment to IAS Recruitment Rules

310. SHRI K. PRADHANI: Will the PRIME MINISTER be pleased to state:

(a) whether the Government have formulated a policy by revising the existing rules not to allow class I officers who have been appointed in allied services to appear for IAS/IFS/IPS etc. from this year; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRIMATI MARGARET ALVA): (a) No, Sir.

(b) Does not arise.

[*Translation*]

Dr. Ambedkar Awas Yojana

311. SHRI RAM NIHORE RAI: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the time by which the construction and allotment under the 'Dr. Ambedkar Awas Yojana' of Delhi Development Authority is likely to be completed;

(b) whether all the housing units are

proposed to be constructed at one place on the Delhi border or at different places;

(c) whether the process of construction and allotment is likely to be completed by the proposed date; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) to (d). No separate houses are proposed to be constructed for allotment to the registrants of Ambedkar Awas Yojana. The scheme envisages allotment of 20,000 flats in different areas to the registrants as per quota fixed for Scheduled Caste/ Scheduled Tribes out of the flats which will be constructed under New Pattern Scheme, 1979.

All the 20,000 person registered/to be registered under this scheme are likely to be allotted flats by 1994-95.

[*English*]

Development of Fringe Areas around cities

312. SHRI PAWAN KUMAR BANSAL: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the Government have considered the desirability of regulating the development of fringe areas around big cities; and

(b) if so, the steps taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) and (b). Land and Town Planning activities are State subjects and hence laws to regulate development of fringe areas of big cities etc. are enacted by the State regulations. The State